

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.1

Service Tax Appeal No. 50985 of 2018

(Arising out of Order-in-Appeal No. 163(SM)ST/JPR/2018 dated 01.03.2018 passed by Commissioner (Appeals), CGST Commissionerate, Jaipur)

M/s Vishnu Laxmi Traders,
D-5A, Kailash Marg, Bani Park
Jaipur

....Appellant

Versus

**Commissioner, Central Goods &
Service Tax, Jaipur**

....Respondent

APPEARANCE:

None for the Appellant
Dr. Radhe Tallo, Authorized Representative of the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50668/2023

Date of Hearing: May 15, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**